

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:3716
ANSWERED ON:16.12.2014
STATUS OF PSUS
De(Nag) Dr. (Smt.) Ratna

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the total number of Public Sector Undertakings (PSUs) under the Ministry along with the number of those making profit and losses separately, sector-wise;
- (b) the action plan formulated to revive the loss making PSUs and make them viable venture;
- (c) the details of flagship programmes implemented under the Ministry;
- (d) the funds allocated, utilized and unutilized in this regard during each of the last three years and the current year, programme-wise; and
- (e) the other steps proposed to be taken by the Government to promote PSUs?

Answer

MINISTER OF STATE OF THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR)

- (a) There are twenty three Public Sector Undertakings (PSUs) under the Administrative Control of this Ministry. The details of Profit/loss making/sick/closed down PSUs, sector wise, are given in Annexure-I.
- (b) The details of action plan formulated to revive the closed, sick and loss making PSUs are given in Annexure-II
- (c) & (d) This Ministry is not implementing any flagship programme
- (e) Government has proposed financial restructuring of BVFCL, FACT and MFL to revive them. Government has also been providing loan to Pharmaceutical CPSEs for various projects under Project Based Support to PSUs and grant for WHO-GMP compliance by PSUs under Critical Assistance Scheme. Further, the Government has introduced Pharmaceuticals Purchase Policy for 103 medicines manufactured by the Pharmaceuticals CPSEs and its subsidiaries with effect from 10.12.2013 for five years, to facilitate these PSUs to get orders from Government Institutions, Government Hospitals etc. to procure medicines at notified prices.

In addition following steps have been taken to promote PSUs namely HOCL, HIL and HFL:

- (i) Provision of plan loan for renewal and refurbishment of plant;
- (ii) Provision of support by providing Government Guarantee for raising money for funding their equipments;
- (iii) To take up the matter with Competent Authority for imposition of Anti-Dumping duty/safeguard duty on selected chemical products to avoid dumping/cheap imports of items produced by these PSUs.